

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1412
ANSWERED ON:30.11.2006
RAIL LAND DEVELOPMENT AUTHORITY
Gadhavi Shri Pushpdan Shambhudan;Mandal Shri Sanat Kumar

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have constituted the Rail Land Development Authority;
- (b) if so, the details alongwith the composition thereof; and
- (c) the details of modalities likely to be adopted by this authority in identifying and developing the unused land under Railways especially around railway stations?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R.VELU)

(a): Yes, Sir.

(b): The Rail Land Development Authority (RLDA) has been constituted, through an amendment to the Railways Act, 1989, with effect from 1.11.2006. The Authority will consist of Chairman, Vice-Chairman and four Members including one from outside (i.e. non Railway member) who will be an expert in real estate.

(c): The authority will take up such vacant land for commercial development which is not required by Railway for its operational use as entrusted to it by the Ministry of Railways. RLDA will also take up provision of modern amenities for railway users through commercial development of vacant land and air space at nominated stations.